

**SECTION III-A
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

CIVIL APPEAL NO. 7131 OF 2012

ISGEC HEAVY ENGINEERING LTD.

...APPELLANT

VERSUS

STATE OF U.P. & ORS.

...RESPONDENTS

OFFICE REPORT

The matter above-mentioned was listed before Ld. Registrar Court on 20th August, 2015, when the following order was passed:-

"Ld.counsel for the appellant shall within a period of four weeks file the deficit Court fee.

The office report is that the certificate of service of notice in respect of the respondents has not been received as yet. A reminder shall be issued.

List the matter again on 06.11.2015."

It is submitted that Counsel for the appellant has not filed deficit Court fee of Rs. 1750/- so far.

It is further submitted that reminder was sent to High Court, Allahabad on 31st August, 2015 requesting therein to dispatch the Certificate of Service in respect of all the three respondents and letter dated 10th September, 2015 received from High Court alongwith Certificate of Service stating therein that notice has been served on all the three respondents.

Service is complete.

The matter above mentioned is listed before Ld. Registrar Court with this Office Report.

DATED THIS THE 3rd DAY OF NOVEMBER, 2015.

ASSISTANT REGISTRAR

Copy to:

Mr. Vivek Gupta, Advocate

ASSISTANT REGISTRAR